

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.103
C.P.(IB)/65(AHM)2024

Proceedings under Section 7 IBC

IN THE MATTER OF:

Watercleanse Solutions LLP

.....Applicant

V/s

Shivam Water Treaters Private Limited

.....Respondent

Order delivered on 08/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant	: Mr. Arjun Sheth, Advocate a/w.
	: Mr. Rajiv Chawla, Advocate
For the Respondent	: Mr. Masoom Shah, Advocate a/w.
	: Mr. Dhruvin Dossani, Advocate

ORDER

After filing a rejoinder, an additional affidavit has been filed by the Counsel for the respondent to place on record the judgment of the Hon'ble NCLAT rendered in Company Appeal No. 1242 of 2023 rendered on 25.04.2024, against the Partner of the Applicant LLP, namely Premjayanti Enterprises Private Limited ("PEPL").

Learned Counsel for the applicant seeks time to file a counter affidavit to this additional affidavit filed by the respondent. Let the same be fled, if any, within a period of seven days, with an advance copy to the other side.

Re-list on 19.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)